

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

R.A.St.27/94  
in  
**O.A. NO/602/93**  
~~TYPE NO.~~

**DATE OF DECISION** 07/7/1994

Shri Manojkumar R.Shah

Petitioner

Mr.P.K.Handa

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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Shri Manojkumar R.Shah  
22/B, Govindrao Park,  
Outside Panigate, Ajwa Road,  
Baroda.

: Applicant

(Advocate: Mr.P.K.Handa)

Versus

1. Union of India,  
Ministry of Communication,  
Department of Posts,  
Through:  
Director General, Dak Bhavan,  
Sansad Marg,  
New Delhi-110 001.

2. Post Master General,  
Baroda Region,  
Pratapgunj,  
Baroda-390 002.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORDER  
R.A.St.27/94

in  
O.A./602/93

Date: 07/7/1994

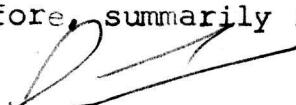
Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

It is true that the applicant has been working as a Pharmacist for a period of more than four years. However, the case of the respondents was that the applicant was appointed as Pharmacist against a vacancy reserved for S.T. candidate. It was therefore that the respondents proposed to terminate the services of the applicant and to appoint an S.T. candidate who was regularly selected. By our order dated 18.3.1994, we have admitted the O.A. but the original ad interim relief against the termination of the service of the applicant is vacated and, at the same time, it is kept open to the respondents ~~to~~ to appoint a regularly selected S.T. candidate specifically on condition that his appointment will be subject to the result of the O.A. It is this order which is sought to be got reviewed by the applicant and in the Review Application he has

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prayed for a relief restraining the respondents from terminating the services of the applicant "though a regular candidate is appointed". Having vacated the ad interim relief and having left it open to the respondents to make appointment of S.T. candidate subject to the result of the O.A., we do not find any error, at least any error apparent on the face of record, calling for review of our order. R.A. is, therefore, summarily rejected.

  
(K. Ramamoorthy)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

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